

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 108
IB-81/PB/2019
IA/1925/2024

IN THE MATTER OF:

Oriental Bank of Commerce

...PETITIONER

Vs

M/s. Dev Denso Power Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 24 .04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

IA/1925/2024

This is the Eleventh Quarterly Progress Report filed by the Liquidator for the quarter ended on 31.03.2024 in terms of Regulation 5 of the IBBI (Liquidation Process) Regulation, 2016.

Heard the Liquidator in person. The Progress Report so filed is taken on record with just exceptions. IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)